

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 3905 OF 2017  
[@ SPECIAL LEAVE PETITION (C) NO. 27651 OF 2015 ]

INDRAJ (SINCE DECEASED) THR. LRS. Appellant(s)

VERSUS

UNION OF INDIA AND ANR. Respondent(s)

WITH

CIVIL APPEAL NO. 3927 OF 2017  
[@ SPECIAL LEAVE PETITION (C) NO. 16456 OF 2016 ]

J U D G M E N T

KURIAN, J.

1. The delay is condoned on the condition that the appellants shall not be entitled for any interest for the period covered by the delay before the High Court, if any, and before this Court as well.

2. Leave granted.

3. It is not in dispute that the lands belonging to the appellants are similarly situated as the lands covered by the order dated 17.12.2014 passed in Civil Appeal No.9910 of 2011 and other connected matters.

4. Therefore, these appeals are disposed of in terms of the said order, which shall form part of this Judgment.

No costs.

.....J.  
[ KURIAN JOSEPH ]

.....J.  
[ R. BANUMATHI ]

New Delhi;  
March 10, 2017.



JUDGMENT

ITEM NO.4

COURT NO.7

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 27651/2015

(Arising out of impugned final judgment and order dated 07/06/2011 in LAAP No. 1232/2008 passed by the High Court Of Delhi At New Delhi)

INDRAJ (SINCE DECEASED) THR. LRS. Petitioner(s)

VERSUS

UNION OF INDIA AND ANR. Respondent(s)

(with appln. (s) c/delay in filing SLP and office report)

WITH

SLP(C) No. 16456/2016

(With application for c/delay in filing SLP and Office Report)

Date : 10/03/2017 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH  
HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Ms. Shobha, Adv.  
Mr. Bonny Mehra, Adv.

For Respondent(s) Ms. Vibha Dutta Makhija, Sr. Adv.  
Mr. V. Balaji, Adv.  
Ms. Manjula Gupta, Adv.  
Mr. Dishavaish, Adv.  
Mr. B. K. Prasad, Adv.

Mr. Shantanu Sagar, Adv.  
Mr. Anmol, Adv.

UPON hearing counsel the Court made the following  
O R D E R

The delay is condoned on the condition that the appellants shall not be entitled for any interest for the period covered by the delay before the High Court, if any, and before this Court as well.

Leave granted.

The appeals are disposed of in terms of the signed non-reportable Judgment.

Pending interlocutory applications, if any, stand disposed of.

(Jayant Kumar Arora)  
Court Master

(Renu Diwan)  
Assistant Registrar

(Signed non-reportable Judgment is placed on the file)



JUDGMENT